

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

(28)

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20-07-2022 AT 02.30 P.M THROUGH
VIDEO CONFERENCING:**

**PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/214(CHE)2021
NAME OF THE PETITIONER : Indian Bank
NAME OF THE RESPONDENTS : True Value Homes (India) Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016**

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28)CP(IB)/214(CHE)2021

ORDER

The Learned Counsel Mr.P.V.Murlidhar appeared on behalf of the Petitioner and the Learned Counsel, Mr.A.M.Ilango appeared on behalf of the Respondent through video conferencing.

Joint Memo of Compromise has been filed by the Financial Creditor vide **S.R.No.4446** dated **19.07.2022**.

Both the parties state that the Financial Creditor is not pressing the above C.P. as the matter in dispute was settled out of court. The Joint Memo of Compromise was taken on record.

Accordingly CP(IB)/214(CHE)2021 **is disposed off** as the matter was settled out of court. **No leave is allowed.**

-Sd-

SAMEER KAKAR
Member (Technical)

-Sd-

Justice (Retd.) S. RAMATHILAGAM
Member (Judicial)